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WINDER SINGH
Municipal Magistrate
Kardooma Court, I

FIR No. 302/2020
PS Mayur Vihar
U/s 392/394/411/34
State vs. Akash

01.07.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Sh. Pankaj Bhushan, Ld. Counsel for applicant/accused through VC.

IO/SI Mohit is also present through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Akash on bail is moved by his Ld. Counsel.

IO has also filed his reply. Both the sides have also advanced arguments with respect to the present application.

While arguing on behalf of accused, his Ld. Counsel has argued that accused has been falsely implicated in the present case. It is stated that delay in registration of FIR and alleged arrest of the accused from another place that too after the expiry of a long period after the alleged incident itself suggests that he has been falsely implicated in the present case. Ld. Counsel further submitted that whatever recovery has been shown to be made from the accused is also a planted recovery. He further argued that since the case property has also alleged to be already recovered, the accused is also not required for further investigation. Accordingly, he has prayed for release of accused.

On the other hands, Ld. APP has submitted that offences alleged against the accused are very serious nature and while robbing the complainant, they have also voluntarily caused her physical hurt which is also evident from her MLC. It is further stated that as far as the delay in registration of FIR is concerned that is immaterial as after the incident, the



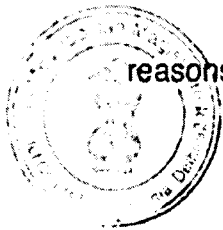
complainant was taking medical treatment and thereafter when she came to know about the recovery of robbed article, she immediately made a complainant to the police. Further the said delay is otherwise also immaterial as the complainant has no motive to falsely implicated the accused. It is also stated that the case property has been allegedly recovered from the present accused and both the accused involved in the incident have been correctly identified by the complainant in the police station. Hence, it is prayed that considering the gravity of alleged offence, the manner in which it was committed, its impact on the society and pending investigation, the application of the accused may be dismissed.

I have heard both the sides and have also perused the available material.

After hearing both the side, considering the gravity of alleged offences, the manner in which it was committed, its impact on the society, alleged recovery of case property from the possession of the accused, his identification by the complainant in PS which further prima facia suggest his involvement in the alleged incident and also taking into account that investigation of the case is still in progress, the court does not find any reason to grant bail to the accused at this stage of the case.

Accordingly, the present application stands dismissed for the reasons aforesaid. Copy of this order be given dasti.

Application is disposed of accordingly.



- S -
(Balwinder Singh)
Metropolitan Magistrate
MM (East)/KQD/Deh/0107/2020

दलविन्दर सिंह
DALWINDER SINGH
मेट्रोपॉलिटन मजिस्ट्रेट
Metropolitan Magistrate
सेल नं-25
लार्कडूमा कोर्ट, दिल्ली
Larkadooma Court

e-FIR No. 011335/2020
PS Gandhi Nagar
Vehicle No. DL-5S-CD-3956

01.07.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant/owner of above mentioned vehicle Sh. Tushar.

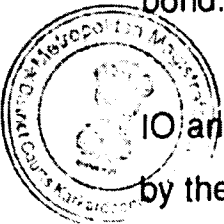
An application for release of vehicle bearing registration no. DL-5S-CD-3956 on superdari has been moved by the applicant Sh. Tushar.

Reply is filed by the IO. As per reply, IO has no objection if the vehicle is released to its rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat (AIR 2003 SC 638)** and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **DL-5S-CD-3956** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

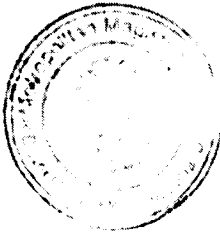
The panchnama/photographs/valuation report etc. be filed




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P.S. - Gurgaon, Haryana

along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhal Ambalal Desai v. State of Gujarat & Manjeet Singh v. State.**

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.




(Balwinder Singh)
MM (East) KKD Delhi/01.07.2020
KKD Courts, Delhi

बलवीर सिंह
BALWINDER SINGH
जज (अधीनस्थ)
मैजिस्ट्रेट
सिविल
कोर्ट-26
कानूनी कोर्ट, फा
करादोमा कोर्ट.

FIR No. 309/2020
PS Mayur Vihar
U/s 25 Arms Act
State vs. Nitin @ Jeetu

01.07.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant/accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Nitin @ Jeetu on bail is moved by his Ld. Counsel.

Both the sides are heard on the application.

Considering the fact that the case property has already been recovered and the judicial custody of the accused is not required for any purpose, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.




(Balwinder Singh)

MM (East)/KKD/Delhi/01.07.2020

श्री बलवीर सिंह
अधीनस्थ, एच
महानगर न्यायालय
दिल्ली
महानगर न्यायालय, दिल्ली

FIR No. 356/19
PS Mayur Vihar
U/s 420/120B IPC
State vs. Kundan Kumar Mandal

01.07.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for application/accused.

An application for release of accused Kundan Kumar Mandal u/s 437 Cr.P.C on bail was moved by the Ld. Counsel for the accused.

IO has also filed his reply.

Ld. Counsel for applicant/accused wants to withdraw the present application and has prayed for dismissing the same as withdrawal. Statement of Ld. Counsel for accused/applicant to this effect is recorded separately on first page of the application.

Accordingly, the present application stands dismissed as withdrawn. Copy of this order be given dasti.

Application is disposed of accordingly.

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(Balwinder Singh)

MM (East)/KKD/Delhi/01.07.2020
Metropolitan Magistrate
KKD Courts, Delhi



WINDER SINGH
Metropolitan Magistrate
फोटो नं-26
कलकत्ता कोर्ट, दिल्ली
Karkardooma Court,

e-FIR No. 42316/2019
PS Mayur Vihar
U/s 379/411/34 IPC
State vs. Saif Ali @ Saifi

01.07.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant/accused through VC.

An application u/sec. 437 Cr.P.C for the release of the accused Saif Ali @ Saifi on bail is moved by her Ld. Counsel.

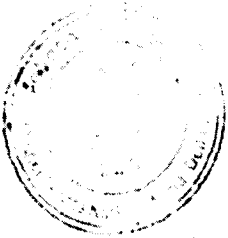
Both the sides are heard on the application.

Considering the fact that the investigation of case is complete, case property has already been recovered, charge sheet has already been filed and the judicial custody of the accused is not required for any purpose, the application in hands stands allowed.

The accused Saif Ali @ Saifi is directed to be released on bail on furnishing of her personal bond in a sum of Rs.20,000/- with one surety of like amount. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.



-sd-

(Balwinder Singh)
Metropolitan Magistrate
MM (East)/KRD/Deh/01.07.2020